

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 80/2000

Tuesday the 8th day of August, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Rajani K.K.
E.D.Packer
Cheranelloor P.O.

Applicant

By advocate Mr K.G.Anil Babu

Versus

1. The Senior Supdt. of Post Offices
Ernakulam Division
Kochi.
2. The Assistant Supdt. of Post Offices
Ernakulam Sub Division
Edappally, Kochi.
3. The Union of India
represented by Secretary
Ministry of Communication
Department of Posts
New Delhi.

Respondents

By advocate Ms. I.Sheela Devi, ACGSC

The application having been heard on 8th August, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is working as Extra Departmental Packer at Cheranelloor Post Office has in this application sought a declaration that she is entitled for a transfer without any selection process in compliance with A-VI orders and for a direction to respondents to transfer her from the post of E.D.Packer, Cheranelloor to the post of E.D.Stamp Vendor at Palarivattom Post Office.

2. Respondents in the reply statement contend that the applicant has no right to get a transfer and that he can be considered only along with outsiders as also other EDDAs who have applied for transfer.

3. When the matter was taken up, learned counsel of respondents stated that in view of the ruling of this Tribunal in OA No.45/98, respondents would consider the case of the applicant for transfer along with other working ED Agents who have applied and appointment would be made accordingly. If only the working ED Agents who have applied for transfer including the applicant are found not eligible and suitable, the respondents would resort to recruitment from open market.

4. In view of the above submission by learned for respondents, the application is disposed of directing the respondents to consider the request of the applicant for appointment by transfer to the post of E.D.Stamp Vendor, Palarivattom post office along with similar requests of other working ED Agents and make selection and appointment accordingly. If only this method fails, recruitment from open market may be resorted to.

OA is disposed of as above with no order as to costs.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

aa.



A. V. HARIDASAN
VICE CHAIRMAN

Annexure referred to in this order:

A-VI:True copy of the order in OA No.95/98 dated 24.9.98 filed by the Central Administrative Tribunal, Ernakulam Bench.